

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015  
C.A. No. 135/2015

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Mr. Suyash Traders  
V/s.  
M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

COUNSEL Kawaj Shah

Adv. Veena Advani

For Respondent No-2

Adv. Ashwin Poojari a/w

Adv. Ria Kulkarni Adv. for  
Respondent No. 3

Gaurav Joshi, Senior Counsel

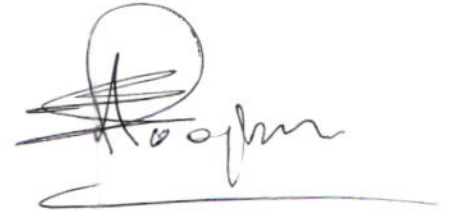
Farhan Dubash, Counsel

Anosh Sequeira, Counsel

Mansi Shah, Advocate

i/b M/s. Pravin Mehta and Mithi  
& Co.

Adv. for Petitioners



Mansi R. Shah

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**ORDER**

**C.A.135/2015 in T.C.P. No.32/58,59,397-398/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. Arguments from the side of the Respondent on the question of maintainability to be continued on **18.12.2017 at 2.30 P.M.**
3. For Rejoinder Arguments adjourned to **20.12.2017 at 2.30 P.M.**
4. Interim Order to continue till the next date of hearing.

Sd/-

**Bhaskara Pantula Mohan**  
Member (Judicial)  
28.11.2017.  
aah

Sd/-

**M.K. Shrawat**  
Member (Judicial)